

CENTRAL COUNCIL OF HOMOEOPATHY

New Delhi, the 2016

F.No 12-6/2001-C.C.H.(Pt. - II) — In exercise of the powers conferred by section 33 read with section 12A of the Homoeopathy Central Council Act, 1973 (59 of 1973), the Central Council of Homoeopathy, with the previous sanction of the Central Government, hereby makes the following regulations to amend the Establishment of New Medical College (Opening of New or Higher Course of Study or Training and Increase of Admission Capacity by a Medical College) Regulations, 2011, namely:-

1. (1) These regulations may be called (the Establishment of New Medical College (Opening of New or Higher Course of Study or Training and Increase of Admission Capacity by a Medical College) Amendments Regulations, 2016.)
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Establishment of New Medical College (Opening of New or Higher Course of Study or Training and Increase of Admission Capacity by a Medical College) Regulations, 2011. (hereinafter referred to as the said Regulations), in regulation 1, in sub-regulation (1), for the words "New Medical College", the words "New Homoeopathy Medical College" shall be substituted.
3. In regulation 6 of the said Regulations,—
 - (a) in sub-regulation (1),—
 - (i) for clause (b), the following clause shall be substituted, namely:-
 - "(b) owns or possesses on lease, in the name of the college for a period of not less than thirty years,—
 - (i) in the case of intake capacity upto sixty seats, a single plot of land measuring not less than two and half acres in rural areas, or two acres in urban and hilly areas;
 - (ii) in the case of intake capacity exceeding sixty seats but not exceeding one hundred seats, the land measuring not less than four acres in rural areas, or not less than three acres in urban and hilly areas, comprising of not more than two plots at a distance not exceeding two kilometres;

Explanation.— For the purposes of this clause, a plot, if separated by road or canal or rivulet but connected with a bridge, shall be treated as one plot."

 - (ii) for clause (e), the following clause shall be substituted, namely:-
 - "(c) owns and manages a homoeopathic hospital in accordance with the provisions of the Homoeopathy Central Council (Minimum Standards Requirement of Homoeopathic Colleges and attached Hospitals) Regulations, 2013;"
 - (iii) after clause (e), the following clause (ea) shall be inserted, namely:-
 - "(ea) is in a position to establish infrastructure and manpower in phased manner in accordance with the provisions of the Homoeopathy Central Council (Minimum Standards Requirement of Homoeopathic Colleges and attached Hospitals) Regulations, 2013;"
 - (iv) for clause (g), the following clause shall be substituted, namely:-
 - "(g) is in a position to provide performance bank guarantee from a Scheduled Bank valid for a period equivalent to the duration of the course in favour of the Central Council of Homoeopathy, New Delhi as follows:-
 - (i) College with capacity upto 60 seats - rupees one crore;
 - (ii) College with capacity exceeding sixty seats but not exceeding one hundred seats - rupees one crore and fifty lakhs;

Provided that it shall not apply to the colleges governed by the State Government or Union Territory Administration, if they give an undertaking to provide funds in their Plan Budget regularly till the requisite facilities are fully provided as per the time bound programme indicated by them:"

- (b) in sub-regulation (2),—
 - (i) for clause (d), following clause shall be substituted, namely:-
 - "(d) is recognised by the Central Council for running Undergraduate or Postgraduate degree course in Homoeopathy for at least four years six months and three years respectively"
 - (ii) in clause (g), for the words "teacher-student ratio", the words "Supervisor (Guide) - student ratio" shall be substituted;
 - (iii) for clause (h), following clause shall be substituted, namely:-

“(h) the medical college provides an undertaking to furnish a bank guarantee in favour of the Central Council of Homoeopathy, New Delhi, from a Scheduled Bank for a period equivalent to the duration of the course for providing additional infrastructural facilities for each discipline as follows:-

- (i) Post Graduate course - rupees fifty lakhs;
- (ii) Any other recognized course - rupees thirty lakhs.

Provided that it shall not apply to the colleges governed by the State Government or Union Territory Administration, if they give an undertaking to provide funds in their Plan Budget regularly till the requisite facilities are fully provided as per the time bound programme indicated by them;” or ;

(iv) after the clause (h), following clause (i) shall be inserted, namely:-

“(i) it is in a position to establish infrastructure and manpower in accordance with the provisions of the Homoeopathy (Post Graduate Degree Course) Regulations, 1989 and the Homoeopathy Central Council (Minimum Standards Requirement of Homoeopathic Colleges and attached Hospitals) Regulations, 2013.”

(c) in sub-regulation (3),—

- (i) in clause (d), for the words “five and half year”, the words “four and half year” shall be substituted;
- (ii) for clause (f), the following clause shall be substituted, namely:-

“(f) the ratio of supervisor (Guide) and students is maintained as laid down in the Homoeopathy (Post Graduate Degree Course) Regulations, 1989”.

(iii) for clause (h), the following clause shall be substituted, namely:-

“(h) provide an undertaking to furnish a bank guarantee in favour of the Central Council of Homoeopathy, New Delhi, from a Scheduled Bank for a period equivalent to the duration of the course for providing additional infrastructural facilities for each course or discipline as follows:-

(i)	Undergraduate course	College with the capacity upto sixty seats	rupees twenty five lakhs
		College with the capacity exceeding sixty seats but not exceeding one hundred seats	rupees Fifty lakhs
(ii)	Post Graduate Degree	Per seat	rupees five lakhs
(iii)	any other recognised course	Per seat	rupees two lakhs

Provided that it shall not apply to the colleges governed by the State Government or Union Territory Administration, if they give an undertaking to provide funds in their Plan Budget regularly till the requisite facilities are fully provided as per the time bound programme indicated by them.”

4. Regulation 8 of the said Regulations, shall be renumbered as sub-regulation (1) thereof and after sub-regulation (1) as so renumbered, the following sub-regulation shall be inserted, namely:-

“(2) Where the application is rejected by the Central Government for any reason,—

- (a) without referring the application to the Central Council of Homoeopathy, the fees paid under sub-regulation (1) shall be returned to the applicant;
- (b) on the recommendation of the Central Council of Homoeopathy, the fees paid under sub-regulation (1) shall not be returned, but the applicant may re-submit the application once in each year within a period of three years from the date of such rejection subject to the payment of a non-refundable processing fee of rupees fifty thousand for each such application.”

5. In the said Regulations, for regulation 9, the following regulation shall be substituted, namely:-

“9. Permission Order.— (1) The Central Government on the recommendation of the Central Council of Homoeopathy shall issue a letter of Intent to set up a new Homoeopathic medical college or open new course or increase intake capacity with such conditions or modifications as may be considered necessary.

- (2) The Letter of Intent to set up a new Homoeopathic medical college shall include a statement of requirements to be met in respect of buildings, infrastructural facilities, medical and allied equipment, faculty and staff before admitting the first batch of students.
- (3) The Letter of Intent to open new course or increase intake capacity shall include a statement of requirements to be met in respect of buildings, infrastructural facilities, medical and allied equipment, faculty staff and obtaining the permission or conditional permission for existing undergraduate or post graduate course.
- (4) The Letter of permission shall be issued on compliance of the conditions referred to in sub-regulations (2) and (3) are accepted and the performance bank guarantees for the required amount is furnished by the person and after receiving the recommendations of the Central Council of Homoeopathy.
- (5) The formal permission shall include a time bound programme for the establishment and expansion of the homoeopathic medical college and the hospital facilities and it shall also define annual targets as may be fixed by the Central Council of Homoeopathy to be achieved by the person commensurate with the intake of students during the following years.
- (6) The permission to establish a homoeopathic medical college and admit students shall be granted initially for a period of one year and shall be renewed on yearly basis subject to verification of the achievements of annual targets and it shall be the responsibility of the person to apply to the Central Council of Homoeopathy for the renewal six months prior to the expiry of the initial permission.
- (7) This process of renewal referred to in sub-regulation (6) shall continue till such time the establishment of the homoeopathic medical college and expansion of the hospital facilities are completed and a formal recognition of the homoeopathic medical college is granted:

Provided that the admissions shall not be made at any stage unless the requirements of the Central Council of Homoeopathy are fulfilled.

- (8) The Central Government may at any stage convey the deficiencies to the applicant and provide him an opportunity and time to rectify the deficiencies.
- (9) The Central Council of Homoeopathy may obtain any other information from the proposed medical college as it deems fit and necessary."

6. In the said Regulations, in Form-1, in serial number 23 for sub-serial numbers (b), the following shall be substituted, namely:-

"(b) bed distribution, bed occupancy and whether the norms specified in Homoeopathy Central Council (Minimum Standards Requirement of Homoeopathic Colleges and attached Hospitals) Regulations, 2013 would be fulfilled."

7. In the said Regulations, in Form-6,—

(a) for paragraph 2, the following paragraph shall be substituted, namely:-

"2. The inspection report and all other related papers were placed before the Executive Committee of the Council in its meeting held on _____. On careful consideration of the proposal, the Executive Committee decided to recommend for approval or disapproval of the Scheme for issue of Letter of Intent or permission."

(b) in paragraph 3, for sub-paragraph (iii), following sub-paragraph shall be substituted, namely:-

"(iii) that the applicant has a feasible and time bound expansion programme to provide additional beds and infrastructure facilities as specified by the Central Council, by way of up-gradation of the existing Hospital so as to collectively provide the specified bed complement within a period of four years from the date of grant of permission to set up the proposed College and any other conditions as specified in the Homoeopathy Central Council (Minimum Standards Requirement of Homoeopathic Colleges and attached Hospitals) Regulations, 2013."

Sd/- ILLEGIBLE
Secretary

Note:—The Principal Regulations were published in the Gazette of India, Extraordinary, in the Part-III, Section 4 dated the 14th October, 2011.

मुद्रण निदेशालय द्वारा, भारत सरकार मुद्रणालय, एन.आर्.टी. फरीदाबाद में
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